

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 12923/2025

[Arising out of impugned final judgment and order dated 07-11-2024 in CRLA No. 413/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

DADDAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 77910/2025 - CONDONATION OF DELAY IN FILING, IA No. 77914/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No.77912/2025- EXEMPTION FROM FILING O.T. AND I.A. NO.84418/2025-INTERVENTION/IMPLEADMENT)

Date : 07-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Ardhendumauli Kumar Prasad, Sr. Adv.
Ms. Taruna Ardhendumauli Prasad, AOR
Ms. Anusha Rathore, Adv.
Mr. Shivank S Singh, Adv.
Mr. Rohit H Nair, Adv.

For Respondent(s) :Ms. Radhika Goel, Adv.
Mr. Ashutosh Kumar Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Petitioner lays challenge to the judgment and order dated 07-11-2024 in CRLA No. 413/2001 titled "Mata Prasad & Ors. Vs. State of U.P." passed by the High Court of Judicature at Allahabad, Lucknow Bench.
2. Delay condoned.

3. I.A. No.84418/2025 for intervention/impleadment is allowed.
4. Let amended memo of parties be filed within two weeks.
5. Learned counsel for the petitioner submits that the petitioner has been in incarceration since May, 2023.
6. Even though, we are not inclined to entertain the present petition on merits, but issue notice, limited to the extent of sentence which is sought to be reduced.
7. Dasti, in addition, is permitted. Let steps for service be taken within two weeks.
8. Learned counsel for the petitioner(s) is permitted to serve the learned standing counsel for the State of Uttar Pradesh.
9. In the notice itself let it be mentioned that respondents are required to file the counter affidavit before the next date of listing.
10. Tag with SLP (Crl.) No. 2441 of 2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)